

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No. 110 of 2017

IN THE MATTER OF:

Mr. T. Vinayak ravi Reddy

.. Appellant

Versus

Canara Bank & Anr.

.. Respondents

Present:

For Appellant:

Ms. Varsha Banerjee, Shri Milan Singh Negi and Shri Kunal Gudhwani Advocates

For Respondent:

Shri Rajesh Kumar Gautam, and Shri Khusboo Aggarwal Advocates

O R D E R

15.11.2017 In view of the decision of the Hon'ble Supreme Court in ***Innoventive Industries Vs. ICICI Bank Ltd. - 2017(11) SCALE 4***, an application for substitution has been filed by the aggrieved person Mr. T. Vinayak Ravi Reddy shareholder and Director of the Corporate Debtor with prayer to substitute him (Mr. T. Vinayak Ravi Reddy) as the Appellant and to transpose the Corporate Debtor -Deccan Chronicle Holdings Ltd through Interim Resolution Professional as 2nd Respondent.

2. Having heard learned Counsel for the Appellant and learned counsel for the Respondent, the application for substitution is allowed. Let Mr. T. Vinayak

Ravi Reddy be substituted as Appellant. The Corporate Debtor “Deccan Chronicle Holdings Limited” through Internal Resolution Professional be transposed as 2nd Respondent. I.A. No. 783 of 2017 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/akc/gc